

GOVERNMENT OF INDIA
MINISTRY OF COAL

RAJYA SABHA
UNSTARRED QUESTION NO. 831
ANSWERED ON 27/07/2026

FAMILIES DISPLACED DUE TO COAL MINING PROJECTS IN JHARKHAND

831. SHRI NATHWANI PARIMAL:

Will the Minister of COAL be pleased to state:

- (a) the number of families displaced due to coal mining projects in the State of Jharkhand during the last five years;
- (b) the details of rehabilitation and compensation provided;
- (c) whether any review of pending rehabilitation cases has been undertaken; and
- (d) the action taken thereon?

ANSWER

MINISTER OF STATE FOR COAL AND MINES
(SHRI SATISH CHANDRA DUBEY)

(a): Families rehabilitated due to coal mining projects in Jharkhand during the last five years are as under:

SN	Coal companies	No. of families rehabilitated
1.	Bharat Coking Coal Limited (BCCL)	165
2.	Central Coalfields Limited (CCL)	1326
3.	Eastern Coalfields Limited (ECL)	293
4.	NLC India Limited (NLCIL)	07

As regards NTPC Group (excluding THDC India Limited and North Eastern Electric Power Corporation Limited), a total of 4,800 families have been displaced due to coal mining activities associated with its three operational coal mines in Jharkhand, namely Pakri-Barwadih, Chatti-Bariatu, and Kerandari.

(b): Details of rehabilitation and compensation provided by the subsidiaries of Coal India Limited (CIL) in Jharkhand during the last five years are as under:

SN	Subsidiaries	Employment (in nos.)	R&R Benefits (in Rs Crore)	Land & Asset Compensation (in Rs Crore)
1.	BCCL	Nil	7.462	32.695
2.	CCL	968	63.89	202.54
3.	ECL	174	18.84	262.052

At Pachwara South Open Cast Project (PS OCP), NLCIL has provided compensation in lieu of house to 86 Project Affected Families (PAFs), while 5 PAFs have been provided lump-sum compensation in lieu of employment.

All 4,800 families, displaced due to coal mining projects of NTPC, have been rehabilitated, and compensation amounting to Rs 520.80 crore has been disbursed by NTPC Coal Mines in Jharkhand.

(c) and (d): All identified rehabilitation cases have been processed on a case to-case basis. Regular review meetings are conducted with Project Affected Families (PAFs) to facilitate timely resolution of rehabilitation issues so as to ensure effective implementation of R&R measures.
